

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).7080/2015

(Arising out of impugned final judgment and order dated 24/07/2015 in CRLR No.2574/2015 passed by the High Court Of Judicature at Allahabad)

NARESH PUROHIT

Petitioner(s)

VERSUS

STATE OF U.P AND ANR.

Respondent(s)

Date : 02/11/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIL R. DAVE

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

For Petitioner(s) Ms. Anwesha Saha,Adv.
 Mr. Alok Singh,Adv.
 For Ms. Manju Jetley,Adv.

For Respondent(s) Mr. Gaurav Teotia,Adv.
No.2 Mr. Kamal Mohan Gupta,Adv.

UPON hearing the counsel the Court made the following
O R D E R

Mr. Gaurav Teotia, learned counsel, appearing on behalf of Mr. Kamal Mohan Gupta, learned Advocate-on-Record, has submitted that he has instructions to appear for Respondent No.2 and seeks time to file vakalatnama.

Vakalatnama be filed within one week from today.

Leave granted.

Interim order granted on 4th September, 2015, shall continue.

(Sarita Purohit)
Court Master

(Sneh Bala Mehra)
Assistant Registrar